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* IN THE HIGH COURT OF DELHI AT NEW DELHI

O.M.P. (COMM) 372/2017 & I.A. 12098/2017 +RATTAN INDIA POWER LTD. Petitioner versus BHARAT HEAVY ELECTRICALS LTD. Respondent O.M.P. (COMM) 373/2017 & I.As. 12102/2017, 12165/2017. SINNAR THERMAL POWER LIMITED Petitioner versus BHARAT HEAVY ELECTRICALS LTD. Respondent OMP (ENF.) (COMM.) 149/2017 & EX.APPL.(OS) 99/2022, I.As. 13749/2017, 13750/2017. BHARAT HEAVY ELECTRICALS LTD. Decree Holder versus RATTAN INDIA POWER LTD. Judgement Debtor OMP (ENF.) (COMM.) 150/2017 & EX.APPL.(OS) 83/2022, I.A. 13753/2017. BHARAT HEAVY ELECTRICALS LTD. Decree Holder versus

SINNAR THERMAL POWER LIMITED Judgement Debtor Present:

Mr. Punit Dutt Tyagi, Mr. Abhijeet Kumar Pandey, Advocates for BHEL [9618250392].

Mr. Gopal Jain, Sr. Adv. with Mr. Rajat Navet, Mr. Kushagra Pandita, Advocates for petitioner in item Nos. 9 and 10 and for respondent in item Nos. 15 and 16.

O.M.P. (COMM) 372/2017 & connected matters.





CORAM: HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER 21.09.2022

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- 1. O.M.P. (COMM) 372/2017 & O.M.P. (COMM) 373/2017 arise out of a common arbitral award, albeit against two different parties. The petitioner in O.M.P. (COMM) 373/2017 [Sinnar Thermal Power Limited], a subsidiary of the petitioner in O.M.P. (COMM) 372/2017 [Rattan India Power Ltd.], is stated to be undergoing Corporate Insolvency Resolution Process before the National Company Law Tribunal ["NCLT"]. By an order dated 19.09.2022, the NCLT has admitted the proceedings and appointed Mr. Adarsh Sharma (e-mail ID-adarsh@adarshca.com) as the Interim Resolution Professional ["IRP"].
- 2. Mr. Rajat Navet, learned counsel for the petitioners, is directed to inform the IRP of these proceedings and request him to enter appearance.
- 3. As the enforcement proceedings arise out of the same award, they are also adjourned to enable the IRP to enter appearance on behalf of Sinnar Thermal Power Limited.
- 4. In the meanwhile, Mr. Navet may place a copy of the order dated 19.09.2022 of the NCLT.
- 5. List on 08.02.2023.

PRATEEK JALAN, J

SEPTEMBER 21, 2022

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Click here to check corrigendum, if any